

GOVERNMENT OF ARUNACHAL PRADESH DEPARTMENT OF FINANCE OFFICE OF THE DIRECTOR OF ACCOUNTS AND TREASURIES



BANK TINALI, TADAR TANG MARG ITANAGAR.

No.DA/X/16/2014

Email-datapgov@gmail.com Itanagar, Dated 21 / 04 /2023

OFFICE MEMORANDUM

The Government of Arunachal Pradesh has introduced the National Pension System (NPS) vide Notification No. DAP/PEN/11/2004 dated 17.11.2007 which is applicable to all new entrants to state Government Service who were appointed on regular basis on or after 01.01.2008 and is now governed under Central Civil Services (Implementation of NPS), Rules 2021.

2. Under the provision of these new Rules, Family Pension / Invalidation Pension / Disability Pension / Extraordinary Pension, is admissible on death or invalidation or disability of the subscriber, as the case may be, in accordance with Rule 10 of CCS (Implementation of NPS) Rules, 2021.

Now therefore, the Governor of Arunachal Pradesh is pleased to extend the benefits of Family Pension to the NPS subscribers under the Government of Arunachal Pradesh as per Rule 10 of Central Civil Services (Implementation of National Pension System) Rules, 2021.

- 3. For availing the benefits under the National Pension System or under the Central Civil Service (Pension)Rules 1972 (Now CCS(Pension) Rules 2021) or the Central Civil Services(ExtraordinaryPension) Rules 1939 (Now CCS(EOP) Rules 2023), in the event of his/her death or boarding out on account of disablement or retirement on invalidation every Government servant covered under National Pension System (NPS) shall at the time of joining Government service, exercise an option in requisite Form. Government servants, who are already in Government service and covered by the National Pension System, shall also exercise such option as soon as possible after the issue of this OM.
- 4. The option shall be exercised to the Head of office in Form 1 along with Form 2 (Family Details), who will accept the same after verifying all the facts submitted therein and place it in the service book. (Form 1 & Form 2 are enclosed herewith). A copy of the option shall be forwarded by the Head of Office to the Central Record Keeping Agency (CRA) through the Director of Accounts & Treasuries (DAT) / Pay & Accounts Officer (PAO)/ District Treasury Officer (DTO) for record. The DAT/ PAO/ DTO shall also make suitable entry in the online system indicating the details regarding the option exercised by the Government Servant.
- 5. Further, where a subscriber dies or is discharged from Government service on invalidation or disability before completion of service of fifteen years or within three years of the notification of these rules without exercising the option and is also not in position to exercise an option at the time of discharge, he will be granted Family Pension or invalid pension or disability pension, as the case may be, in accordance with the provisions of the CCS (Pension) Rules, 2021 or CCS (Extraordinary pension) Rules, 2023 as the case may be, as default option.

In all other cases, where no option was exercised by the Subscriber, the claim of the subscriber on discharge from the service and that of the family on death of the subscriber shall be regulated in accordance with the Pension Fund Regulatory and Development Authority (Exit and Withdrawals under National Pension System) Regulations, 2015 as default option. 6. If the subscriber, avails the benefits under the CCS (Pension) Rules 2021 / CCS (Extraordinary) Rules 2023 in the event of his death or boarding out on account of disablement or retirement on invalidation under Rule 10 of CCS (Implementation of NPS) Rules 2021, the individual pension account of the subscriber shall be closed and the Government contributions and returns thereon in the accumulated corpus of the subscriber shall be transferred to Government account. The remaining pension corpus shall be paid in lump sum to the subscriber or person(s) in whose favor a nomination has been made under the Pension Fund Regulatory & Development Authority (Exit & Withdrawal under NPS) Regulations, 2015 as the case may be. If there is no such nomination or if the nomination made does not subsist, the amount of remaining accumulated corpus shall be paid to the legal heir(s).

7. For the sake of clarity it shall be noted that the provision of the CCS (Pension) Rules 2021 or CCS (Extraordinary Pension) Rule 2023, are to be adopted only for the purpose of calculation of the relevant benefits mentioned above but it shall not be construed as though the employees are governed by the said rules.

This O.M. takes immediate effect.

(Dr. Sharat Chaulan, IAS) Principal Secretary (Finance) Govt. of Arunachal Pradesh

Itanagar,

Memo No. DA/X/06/2019-20(PT.)/39/-490

Dated, Itanagar, 24/67/2023

Copy to: -

- The Secretary to Governor, Govt. of Arunachal Pradesh, Itanagar.
- 2. The PPS to the Honorable Chief Minister, Govt. of Arunachal Pradesh, Itanagar.
- 3. The PS to the Honorable Deputy Chief Minister, Govt. of Arunachal Pradesh, Itanagar.
- 4. The PS to the Speaker, Govt. of Arunachal Pradesh, Itanagar.
- 5. The PS to the Deputy Speaker, Govt. of Arunachal Pradesh, Itanagar.
- 6. The PS to all the Ministers, Govt. of Arunachal Pradesh, Itanagar.
- The PS to the Chairperson Arunachal Pradesh State Women Welfare Board, Govt. of Arunachal Pradesh, Itanagar.
- 8. The Under Secretary to Chief Secretary, Govt. of Arunachal Pradesh, Itanagar.
- 9. The Principal Accountant General, Arunachal Pradesh, Itanagar.
- 10. The Principal Chief Conservator of Forest, Govt. of Arunachal Pradesh, Itanagar.
- The Principal Resident Commissioner, Govt. of Arunachal Pradesh, Arunachal Bhawan Chanakyapuri, Kautilya Marg, New Delhi-110021.
- All the Commissioners / Principal Secretaries / Secretaries, Govt. of Arunachal Pradesh, Itanagar.
- The Registrar, Guwahati High Court Permanent Bench, Arunachal Pradesh, Itanagar. ESS-Sector, Itanagar.
- 13. The Director of Accounts & Treasuries, Govt. of Arunachal Pradesh; Itanagar.
- 14. The Director of Information, Public Relations and Printing, Govt. of Arunachal Pradesh, Naharlagun, for publication in the official Gazette.
 - The Directors, Audit & Pension / Administrative Training Institute / Animal Husbandry & Veterinary / APEDA / Art & Culture / Border Affairs / Department of Tirap, Changlang & Longding Affairs / Civil Aviation / Disaster Management / Economics & Statistics / Fire & Emergency Service / Fisheries / Food & Civil Supplies / Geology & Mining /

Health Services / Medical Education (Training & Research) / Family Welfare /
Horticulture / Higher & Technical Education / Elementary Education / Secondary
Education / Indigenous Affairs / Industries / Information & Public Relations / Karmik&
Adhyatmik (Chos- Rig) Affairs / Land Management / Panchayati raj / State Planning,
Monitoring & Evaluation / Public Libraries / Research / Rural Development / State Council
for IT & E-Governance / Skill Development & Entrepreneurship/ Social Justice,
Empowerment & Tribal Affairs / Sports / Youth Affairs / Trade & Commerce / Textile &
Handicrafts / Town Planning & ULB / Tourism / Transport / Woman & Child
Development, Govt. of Arunachal Pradesh, Itanagar / Naharlagun / Nirjuli, for wide
circulation to all their sub-ordinate offices.

- 16. The Chief Estate Officer, Govt. of Arunachal Pradesh, Naharlagun.
- 17. The Registrar of Cooperative Societies, Govt. of Arunachal Pradesh, Naharlagun.
- The Controller of Legal Metrology & Consumer Affairs, Govt. of Arunachal Pradesh, Naharlagun.
- 19. The Deputy Commissioner, Tawang / West Kameng / East Kameng / Pakke- Kesang / KurungKumey / Papum Pare / Capital Complex, Itanagar /Lower Subansiri / Kamle / Kra-Daadi / Upper Subansiri / Lower Siang / LepaRada / West Siang / Shi Yomi / Siang / Upper Siang / East Siang / Dibang Valley / Lower Dibang Valley / Lohit / Namsai / Changlang / Tirap / Anjaw / Longding. Govt. of Arunachal Pradesh.
- The Chief Engineer, Hydro Power, Planning & Design / West Zone / East Zone / Monitoring, Govt. of Arunachal Pradesh, Itanagar.
- The Chief Engineer Power (Electrical), West Electrical Zone / Central Electrical zone/
 Eastern Electrical Zone, Transmission, Planning & Monitoring Govt. of Arunachal Pradesh, Itanagar.
- 22. The Chief Engineer, PWD, North West Zone, / Training& Vigilance / Highway Zone / Survey, Investigation, Design & Planning / Eastern Zone / Western Zone / Central Zone -A / Central Zone -B /CSQ, Tawang / Pasighat / Itanagar, Govt. of Arunachal Pradesh.
- The Chief Engineer, RWD, Eastern Zone / Western Zone / D & P, Govt. of Arunachal Pradesh.
- The Chief Engineer, WRD, Western Zone / Eastern Zone, Govt. of Arunachal Pradesh, Itanagar.
- The Chief Engineer, PHE, Desing& Planning / Eastern Zone / Sanitation / Western Zone / Govt. of Arunachal Pradesh, Itanagar.
- The Deputy Resident Commissioner / Additional Resident Commissioner, Kolkata / Guwahati / Shillong / Tezpur / Mohanbari / Lilabari , Govt. of Arunachal Pradesh.

- 26. The Treasury Officer, Tawang / Bomdila / Seppa / Itanagar / Lemmi(Seijosa) / Naharlagun / Ziro /Koloriang / Palin / Raga / Daporijo / Basar / Likabali / Aalo / Mechuka / Yingkiong / Pasighat / Namsai / Anini / Roing / Tezu / Khansa / Changlang / Longding, Govt. of Arunachal Pradesh.
- 27. Th Sub Treasury Officer, Jang / Lumla / Dirang / Singchung / Sagalee / Ruksin / Kanubari / Deomali / Jairampur / Miao. Govt. of Arunachal Pradesh.

28. Office Copy.

85-

(Dr.Sharat Chauhan, IAS), Principal Secretary (Finance), Govt. of Arunachal Pradesh, Itanagar.